

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 37/2026 in C.A. No. 13106/2024

MAHENDRA SINGH DEO & ORS.

Petitioner(s)

VERSUS

GOVIND MOHAN & ORS.

Respondent(s)

Date : 29-09-2026 This matter was mentioned today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s): Mr. S Gurukrishna Kumar, Sr. Adv. (mentioned by)
Mr. P. N. Puri, AOR
Mr. Abhishek Puri, Adv.
Mr. Sahil Grewal, Adv.
Mr. P. N. Puri, Adv.
Ms. Surbhi Gupta, Adv.

For Respondent(s): Ms. Aishwarya Bhati, A.S.G.
Mr. Navanjay Mahapatra, Adv.
Mr. Rajat Nair, Adv.
Mr. Raghavendra Shukla, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Amit Sharma-b, Adv.
Ms. Aakansha Singh, Adv.
Mr. Padmesh Mishra, Adv.
Ms. Shreya Jain, Adv.
Mr. Arvind Kumar Sharma, AOR
Dr. Arun Kumar Yadav, Adv.

Ms. Aishwarya Bhati, A.S.G.
Mr. Navanjay Mahapatra, Adv.
Mr. Rajat Nair, Adv.
Mr. Raghavendra Shukla, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Rajesh Kr. Singh, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Amit Sharma-b, Adv.
Mr. Aakanksha Singh, Adv.
Mr. Yogesh Vats, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Dr. N. Visakamurthy- 3411, AOR

UPON being mentioned, the Court made the following
O R D E R

1. On 22.09.2026, we had passed the following order:

- "1. For time constraints, we are unable to take up this matter today.*
- 2. List again on 29.09.2026 at 02:00 PM.*
- 3. In the meantime, respondents may file corrected affidavits."*

2. The matter is listed at Item No.32 of today's cause list. However, the Court has been informed that the case has been struck off from the cause list.

3. Since it is a judicial order to get the case listed today at 02:00 PM, we direct listing of this case, along with the other connected matters, again tomorrow, i.e. on 30.09.2026, at 02:00 PM, with a note by the Registry, as to why the matter was struck off from the cause list despite there being a judicial order.

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)